

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 10
(CAA)-126(PB)/2018

IN THE MATTER OF:

Tata Teleservices (Maharashtra) Ltd and Bharti Airtel Ltd Petitioner

Order under Section 230-232

Order delivered on 30.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Mr. Sanjeev Puri, Sr. Advocate with Mr. Kamal Shankar & Mr. Pradyumna Sharma, Mr. Tanmay Sharma, Ms. Pallavi Rao & Mr. Gyanendra Kumar, Advocates
For the Respondent: Mr. Kamal Kant Jha, Senior Panel Counsel & Mr. Siddharth Jha and Mr. Prabhakar Thakur, Advs. for DOT
Mr. Deepak Anand, Mr. Aayushmaan V., Advs. for Income tax

ORDER

CA-1007(PB)/2019:-

The main petition was disposed of on 30.01.2019 and 30 days time was granted for filing the order with the RoC. However, on account of some reasons another extension was sought and it was granted vide order dated 05.03.2019 passed in CA No. 344(PB)/2019. It has again been prayed that the extension up to 25.06.2019 be granted for the reasons that the TDSAT vide order dated 02.05.2019 read with the order dated 06.05.2019 has directed the DoT to take the merger on record. On account of the delay due to the aforesaid reasons, the prayer for extension up to 25.06.2019 has been made. Additionally, a similar application is also required to be filed before the Mumbai Bench of NCLT.



Keeping in view the aforesaid facts and circumstances, we accept the prayer made in the applicant and grant extension up to 25.06.2019.

The application stands disposed of.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

30.05.2019.
Aarti Makker